COURT – I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 173 OF 2017 & IA No.411 of 2017

Dated: 30th August, 2017

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

U.P.Sugar Mills Co. Gen. Association Vs.		Appellant(s)
Central Electricity Regulatory Comm	ission	Respondent(s)
Counsel for Appellant(s)	:	Mr. Avinash Menon
Counsel for Respondent(s)	:	Mr. Divyanshu Rai for Mr. Nikhil Nayyar for R-1

<u>ORDER</u>

IA No. 411 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 27.09.2017 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks thereafter.

List the matter on 17.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt